## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

## RAJYA SABHA UNSTARRED QUESTION NO. 2189 ANSWERED ON 18/12/2025

#### ESTABLISHING AN INDEPENDENT CADRE UNIT

2189 # Shri Neeraj Dangi:

Smt. Ranjeet Ranjan:

Smt. Phulo Devi Netam:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether the Department of Justice continues to rely on the Ministry of Home Affairs for its personnel requirements despite fifteen years of separation;
- (b) if so, the steps taken to establish an independent cadre unit for the Department and the timeline proposed therefor; and
- (c) the sanctioned strength, working strength and vacancy details of each post in the Department as of March 2025?

#### **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

### (SHRI ARJUN RAM MEGHWAL)

(a) to (c) The incumbency position as per records is at Annexure (as on 31<sup>st</sup> March 2025). Of these, the post of Secretary, 04 posts of Joint Secretaries and 04 posts of Deputy Secretary/ Directors are filled through Central Staffing Scheme. 04 posts of Deputy Secretary/ Directors are manned by Central Secretariat Service Officers posted by Department of Personnel and Training. For the remaining posts, the Ministry of Home Affairs allocates the incumbents.

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## **ANNEXURE**

# Sanctioned Strength and Working Strength as on 31.03.2025

Name of post	Sanctioned Strength	Working strength	Vacancy
Secretary	1	1	0
Joint Secretary	4	4	0
Director /Deputy			
Secretary	8	7	1
Under Secretary	11	11	0